IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 11
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt Ltd .... Applicant/petitioners
v.
Sumeru Processors Pvt Ltd .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 18.02.2020

Coram:
DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For Financial Creditor-HDFC Mr. Gurmeet Bindra & Ms. Simran Sharma, Advs.

ORDER

IA-1246(PB)/2020

This is an appeal filed under Section 42 on behalf of the financial creditor-HDFC Bank Ltd.

Notice of the application to the non applicant-respondent 1-4 for 11.03.2020.

Process dasti.

List for further consideration on 11.03.2020.

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

18.02.2020
Ritu Sharma